NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: IND/1402/ (IB)/CB/2017

NAME OF THE PETITIONER(S)

: MAYUR WOVENS PVT LTD

NAME OF THE RESPONDENT(S)

: PALMETTO INDUSTRIES INDIA PVT LTD

UNDER SECTION

: 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

ORDER

Counsel representing both the parties present. Counsel for respondent submitted that he is ready to settle the outstanding debt amount, with regard to which he prayed time. Counsel for respondent is directed to bring 30% of the principal outstanding within one week and file schedule of payment for the rest of the dues. Counsel for petitioner is directed to seek amount in the light instruction from his client with regard to the rate of interest of the circular issued by the RBI. Put up on 14.06.2017 at 02.30 P.M.

(CH. MOHD. SHARIEF TARIO (MEMBER (JUDICIAL)

(K. ANANTHA PADMANABHA SWAMY) (MEMBER (JUDICIAL)